

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:620  
ANSWERED ON:07.08.2013  
NORMS TO SET UP BENCH OF HC  
Singh Shri Bhupendra

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of the norms to set up the High Court Benches;
- (b) whether various State Governments have submitted proposals for establishment of High Court benches in their respective States including Madhya Pradesh;
- (c) if so, the details thereof; and
- (d) the time by which the said benches are likely to be established?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) Setting up of Benches of a High Court is considered by the Government of India after receipt of a complete proposal from the State Government, which has to have the consent of the Chief Justice of the concerned High Court and the Governor of the State.

(b) to (d) Proposals for establishing Benches of High Courts have been received from the State Governments of Karnataka, Kerala, West Bengal and Himachal Pradesh.

Proposal received from the State Government of Karnataka for establishing two Permanent Benches of Karnataka High Court at Dharwad and Gulbarga has the consent both of the State Government and Chief Justice of the Karnataka High Court. The proposal has been processed for seeking approval of the President.

The Government of West Bengal had sent a proposal for establishment of a Circuit Bench of the Calcutta High Court at Jalpaiguri. The Calcutta High Court has intimated that the infrastructural facilities provided by the State Government are presently inadequate for establishment of the Circuit Bench at Jalpaiguri.

The Chief Minister of Kerala had sent a request in the year 2005 for setting up a bench of Kerala High Court at Thiruvananthapuram. The Chief Justice of High Court of Kerala has not approved the establishment of the High Court Bench at Thiruvananthapuram.

Proposal received from the State Government of Himachal Pradesh for establishment of a Bench of Himachal Pradesh High Court at Dharamsala, has not been agreed to by the Chief Justice of the High Court of Himachal Pradesh.

The State Government of Madhya Pradesh has not submitted any proposal for establishment of a Bench of the Madhya Pradesh High Court.